

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).148-151/2014

ANJUM KHAN & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
THROUGH ITS PRINCIPAL SECRETRY

Respondent(s)

(IA No. 118180/2024 - GRANT OF BAIL)

Date : 24-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL
(VACATION BENCH)For Appellant(s) Mr. Zulfiker Ali P. S, AOR
Ms. Lakshmi Sree P., Adv.
Ms. Lebina Baby, Adv.

For Respondent(s) Mr. Abhishek Chaudhary, AOR

Mr. Sharan Dev Singh Thakur, A.A.G.
Mr. Sudeep Kumar, AOR
Mr. Siddharth Thakur, Adv.
Ms. Manisha, Adv.
Mr. Mustafa Sajad, Adv.
Ms. Rupali, Adv.

Mr. P. Narasimhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 118180/2024

1. The learned counsel for the appellants seeks permission to withdraw the present application.
2. Permission to withdraw is granted.
3. I.A. is dismissed as withdrawn.

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1. The learned counsel for the appellants is not prepared to argue the case.
2. Let the appeal be fixed for final hearing in the second week of September, 2024.

(RAVI ARORA)
COURT MASTER (SH)(AVGV RAMU)
COURT MASTER (NSH)